

GOVERNMENT OF INDIA  
MINISTRY OF PORTS, SHIPPING AND WATERWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-1753**  
ANSWERED ON – 06/08/2024

**PORT MONETISATION FOR 2024-25**

1753. DR. SYED NASEER HUSSAIN:  
SMT. RANJEET RANJAN:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) the projected revenue targets from port monetisation for financial year 2024-25 and the breakdown by individual ports;
- (b) the strategies and mechanisms being implemented to attract private investment in port monetisation projects and ensure competitive but fair bidding; and
- (c) the current status of implementation and the projected timeline for the monetisation process?

**ANSWER**

MINISTER OF PORTS, SHIPPING AND WATERWAYS  
(SHRI SARBANANDA SONOWAL)

(a) to (c) Private Sector Participation has been allowed in the Major Ports for specific projects/berths/terminals through concession agreement for a specific period by way of open competitive bidding process on revenue share/royalty between the Major Port Authority and the Concessionaire. After expiry of the concession period, the asset is handed over to the Port Authority. Rs.10000 crore investments through award of Public Private Partnership (PPP) projects for FY 2024-25 at V.O. Chidambaranar Port (Rs.7055 Crore), Deendayal Port (Rs.1880 Crore), Syama Prasad Mookerjee Port (Rs.1065 Crore) is targeted for the financial year 2024-25. These projects have already been given approval by the Government. In order to provide more autonomy, flexibility and attract private investments, enactment of the Major Port Authorities Act, 2021 by replacing the Major Port Trusts Act, 1963, Revision of Model Concession Agreement (MCA), and Formulation of Guidelines for Tariff Fixation for PPP Projects have been done.

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